

Police Force were raiding almost every village in the district, picking up adivasis and torturing them with rifle butts and lathis.

'No Adivasi can be found in as many as 30 villages of Pathargama today', he asserted and charged the CRPF with acting on the orders of money lenders and big landholders."

समुच्चे आदिवासी इलाके में सेंट्रल रिजर्व पुलिस ठेके-दारों, जमीन मालिकों और सुदखोरों के हथकण्डे बन कर आदिवासियों पर सितम के पहाड़ ड़ाड़ रही हैं। बिहार में रक्त ही भसक हो रहे हैं। जो यहां से सरकार-सेंट्रल रिजर्व पुलिस आदिवासियों की रक्षा के लिए भेज रही है, वे ही पूंजीपतियों के साथ मिलकर आदिवासियों को वहां से उखाड़ रहे हैं। इसी तरह की घटनाओं की गुंज बिहार के हजारों बाग, रांची, सिंहभूमि और पलामू में भी हो रही है। समुच्चे आदिवासी आबादी में अपहीनम मचा हुआ है। यदि ब्रिटिश भारत सरकार ने हस्तक्षेप नहीं किया, तो बिहार के तो टुकड़े टुकड़े हो गेहो, राष्ट्रीय एकता भी खतरे में पड़ सकती है। और भारत मां का सताया हुआ सन्तान बगावत का झंडा उठा लेगा।

MR. SPEAKER: You cannot go on adding.

Now you are making a new statement. You are making a totally different statement. Mr. Kacharalul Hemraj Jain.

(iii) A FILM ENTITLED 'GREAT GAMBLER'

श्री कचर लाल हेमराज जैन (बालाघाट) : अध्यक्ष महोदय, मैं आपकी अनुमति से नियम 377 के अधीन एक महत्वपूर्ण विषय पर सदन में पेश करना चाहता हूँ।

"वर्तमान में फिल्म उद्योग में बम्बई के एक फिल्म निर्माता द्वारा निर्मित फिल्म 'ग्रेट गैम्बलर' का निर्माण किया गया है जो कि निकट भविष्य में प्रकाशित होने जा रही है। इसकी स्वीकृति फिल्म सेक्टर बोर्ड द्वारा दे दी गई है। यह फिल्म केवल नाच से ही नहीं बल्कि धमिली एवं भावी पीढ़ी की भ्रमिल करने में परिणत है। इस के प्रचलन से पूर्व इसकी जांच संसदीय समिति नियुक्त कर, आवश्यक जांच करायी जाने के उपरान्त ही प्रकाशित करने की स्वीकृति दी जावे। देश में वर्तमान में हो रही गुब्बा गयी, डाकाजनी, सामाजिक तत्व, महिलाओं की इज्जत की उड़-काड़ को मद्दे नजर रखते हुए इसकी प्रोसीर.ए. से जांच करना अनिवार्य है ? मेरा भाव है कि समुच्चो है कि देश के नवजवानों के धार्मिक और ज्ञान में रखते हुए आवश्यक कार्यवाही कर के देश में स्वच्छ वातावरण बनाने में सहायक हों।

MR. SPEAKER: Prof. DMH Chakravarty. He is not here. Mr. Chandrappan.

(iv) WATER POLLUTION CAUSED BY BIRLA RAYON FACTORY, MAVOOR (KERALA) IN CHALTYAR RIVER.

SHRI C. K. CHANDRAPPAN (Cannanore): Sir, I wish to make the following statement under Rule 377 and request the Minister concerned to take immediate steps and make a statement in the House as soon as possible.

I The Birlas have a rayons factory at Mauoor in Calicut district of Kerala. Since its inception, this Birla firm remained in the mids of controversies and it led the Kerala Government last year to promulgate Ordinance taking over the management of this firm.

But, the Birlas could get a supreme court judgment in their favour and are still running the firm. It has also been reported that this Birla firm has expanded its productive capacity even when the Central Government had refused to sanction their expansion schemes. It was done in complete violation of the provisions of the Industrial Development Regulations Act. This is a very serious offence, but the Birlas could get away with that. I want the present Government to take serious note of this matter and take actions against the Birlas and make them behave.

In the last few weeks a serious situation has arisen around a large area in Mavoor where the said Birla factory is situated. In violation of all norms of industry and various agreements, the Birla firm is pumping out the polluted water with poisonous substances in it to Chaltiyar river. The public in Calicut and Malappuram districts protested against this. Tens of thousands of people in Calicut and Malappuram districts are the victims of this serious air and water pollution.